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**HIGH COURT OF JUDICATURE FOR RAJASTHAN**  
**BENCH AT JAIPUR**

D.B. (P.I.L.) Writ Petition No. 6069/2021

Monu @ Shyam Singh Son Of Shri Sher Singh, Aged About 37 Years, Resident Of Sinsini, Police Station Deeg, District Bharatpur (Raj) (At Present Accused Petitioner Confined Central Jail Bharatpur) Through His Mother Smt. Pushpa Wife Of Shri Sher Singh Aged About 55 Years Resident Of Sinsini, Police Station Deeg, District Bharatpur (Raj)

----Petitioner

Versus

1. State Of Rajasthan, Through Its Home Secretary, Government Of Rajasthan, Govt. Secretariat, Jaipur (Raj)
2. The Dy. Secretary, Department Of Home (Group-12) Govt. Of Rajasthan, Govt. Secretariat, Jaipur (Raj)
3. The Prisoners Parole Advisory Committee, (State Committee) Through Its Inspector General Of Prisons, Rajasthan, Jaipur
4. Superintendent Of Central Jail, Bharatpur (Raj)

----Respondents

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For Petitioner(s) : Mr. Vishram Prajapati Advocate  
through Video Conferencing.

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**HON'BLE MRS. JUSTICE SABINA**  
**HON'BLE MR. JUSTICE MANOJ KUMAR VYAS**

**Judgment / Order**

**27/05/2021**

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Petitioner has filed the petition under Article 226 of the Constitution of India by way of Public Interest Litigation.

We have heard learned counsel for the petitioner and have gone through the record available on the file carefully.

Learned counsel for the petitioner has submitted that in another State, benefit of parole has been granted to convicts convicted under Section 302 of Indian Penal Code, 1860



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(hereinafter referred to as 'IPC') in view of prevailing Covid-19 situation, but the same benefit has not been extended in the State of Rajasthan. In this regard, learned counsel has placed reliance on the Minutes of High-Powered Committee constituted by State of Punjab.

We have gone through the Minutes of High-Powered Committee constituted by State of Punjab placed on record. A perusal of the same reveals that so far as convicts convicted under Section 302 IPC are concerned, they have not been included in the category for grant of parole.

High-Powered Committee has been constituted under the Chairmanship of Executive Chairman, Rajasthan State Legal Services Authority in view of the order dated 07.05.2021 passed by the Hon'ble Supreme Court in Suo Moto Petition (Civil) No.1/20-Re: Contagion of COVID-19. The High-Powered Committee is to frame the necessary policy for release of the prisoners on parole due to Covid-19 pandemic in terms of the directions issued by the Hon'ble Supreme Court.

No ground for interference is made out.

Dismissed.

(MANOJ KUMAR VYAS),J

(SABINA),J

Sanjay Kumawat-21